

5-

ACT NO. V OF 1872.

PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL.
(Received the assent of the Governor General on the 28th
March 1872).

An Act to remove doubts as to the Jurisdiction of the High Court of Bombay over the Province of Sind.

WHEREAS it is expedient to remove doubts which Preamble.
have arisen as to the jurisdiction of the High
Court of Bombay over the Province of Sind; It is
hereby enacted as follows:—

1. The High Court of Bombay has not, and shall Bar of juris-
be deemed never to have had, jurisdiction over the dition in
Province of Sind, Sind of
Bombay
High Court.

[Price one anna.]